

जहाँ तक बिक्री-कर के अधिकारित अर्पणन तथा पिछले पांच वर्षों में इन फर्मों से बसूल की गई बिक्री-कर की रकम का प्रश्न है भारत सरकार के पास कोई सूचना उपलब्ध नहीं है, क्योंकि बिक्री-कर राज्य सरकारों द्वारा बसूल किया जाता है।

Bharat Berral and Drum Manufacturing Co. (P) Ltd.

351. **Shri A. B. Vajpayee:**
Shri Balraj Madhok:
Shri Madhu Limaye:
Shri S. M. Banerjee:
Dr. Ram Manohar Lohia:
Shri George Fernandes:

Will the Minister of Petroleum and Chemicals be pleased to refer to the reply given to Starred Question No. 292 on the 6th April, 1967 and state the action taken against the officials of the Indian Oil Corporation who placed orders worth Rs. 77.26 lakhs with the Bharat Berral & Drum Manufacturing Co. (P) Ltd. after it was blacklisted by the Central Government?

The Minister of State in the Ministry of Petroleum and Chemicals and of Planning and Social Welfare (Shri Raghuramiah): The enquiry instituted by the Government is still in progress. On its completion, the action, if any, to be taken against officials of the I.O.C. will be decided.

Loan Sanctioned to Banks in Goa

352. **Shri A. B. Vajpayee:**
Shri N. S. Sharma:
Shri Shri Gopal Saboo:
Shri Brij Bhushan Lal:
Shri Sharda Nand:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Government sanctioned a loan of Rs. 445 crores to banks in Goa without settling terms and conditions of repayment;

(b) if so, whether the terms and conditions of repayment of loans have now been finalised;

(c) the reasons for not settling the terms and conditions before the grant of loan; and

(d) whether any responsibility has been fixed for this irregularity and the action taken against the officials concerned?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) A total loan of Rs. 5.45 crores has been paid to the Custodian of two banks, namely the Caixa Economica de Goa and the Banco Nacional Ultramarino, which were taken over after the liberation of Goa. Rs. 1 crore has since been repaid.

(b) The terms and conditions of repayment of the loans have not been finalised.

(c) Under Section 6 of the Goa, Daman and Diu (Banks Reconstruction) Regulation 1962, the Government of India had to make funds available to the Custodian from time to time to enable him to discharge the obligation of payment to depositors and other creditors of the banks. The amounts so made available were treated as loans. It was not possible to assess, at the time the loans were sanctioned, the extent of realisable assets of the banks that would be available after discharging the above obligations and to lay down any schedule of repayment of principal and the rate of interest. The financial position of the banks is being ascertained through audit and the terms and conditions of loan are expected to be settled after the audit has been completed.

(d) In view of (c) above, the question of taking action against any official does not arise.

Fills for Family Planning

354. **Shri P. M. Sayeed:**
Shri Oskar Lal Norwa:
Shri Mohan Swarup:
Shri George Fernandes: